

**Central Administrative Tribunal
Principal Bench**

TA No.41/2015

New Delhi, this the 5th day of September, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Charan Dass (Since deceased)
Through LRs

1. Smt. Durgawati Jaiswal,
Wd/o late Sh. Charan Dass,
R/o 1321, Nagina Mahal, Delhi-6
2. Sh. Parveen Jaiswal,
S/o late Sh. Charan Dass,
R/o 1321, Nagina Mahal, Delhi-6
3. Ms. Jaishree,
D/o late Sh. Charan Dass,
R/o 1321, Nagina Mahal, Delhi-6
4. Ms. Neha Walia,
D/o late Sh. Charan Dass,
R/o Workshop Namaste Chowk,
Karnal
5. Ms. Anuradha Jaiswal,
D/o late Sh. Charan Dass,
R/o A2575, Netaji Nagar,
New Delhi-23

- Applicants

(None)

Versus

1. Union of India
Through the Secretary,
Ministry of Commerce,
New Delhi
2. Zonal Joint Director General (Foreign Trade)
BK Roy Court, 6-7 Asaf Ali Road,
New Delhi
3. Assistant Director General (Foreign Trade)
Office of the BK Roy Court, 6-7 Asaf Ali Road,
New Delhi

- Respondents

(By Advocate: Mr. Gyanendra Singh)

ORDER (ORAL)

On previous date, i.e. 01.05.2018, none appeared for the applicants. On 10.07.2018, only proxy counsel for the applicants was present. On 07.07.2018, it was noted that rejoinder is awaited. Again on 20.08.2018, none appeared for the applicants and the right to file rejoinder was forfeited. On 21.08.2018, none appeared for the applicants. Today also, nobody appears for the applicants even in the revised call. Hence, it appears that the applicants have lost interest in pursuing their case. Accordingly, the OA is dismissed in default and for lack of prosecution. No costs.

(Nita Chowdhury)
Member (A)

/1g/